

IN THE HIGH COURT OF JHARKHAND AT RANCHI

M.A. No. 397 of 2016

Rukhsana Khatoon & Ors..... **Appellant(s)**

Versus

Syed Sayeed Ahmad & Anr..... **Respondents**

.....

Coram: Hon'ble Mr. Justice Ananda Sen

Through:-Video Conferencing

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For the Appellants : Mr. Rajiv Karn, Advocate

For the Insurance Company : Mr. Alok Lal, Advocaee

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**I.A. No. 5478 of 2016**

7/05.04.2021 This interlocutory application has been filed under Section 5 of the Limitation Act, to condone the delay of 310 days, occurred in filing this appeal. The grounds to condone the delay have been mentioned in Para- 4 to 10 of this application.

This appeal has been filed by the claimants.

After going through the records, I find that the reasons have sufficiently been explained by the appellants for condoning the delay of 310 days, occurred in filing this appeal. Accordingly, this interlocutory application is allowed. The delay of 310 days, occurred in filing this appeal is hereby condoned.

I.A. No. 5478 of 2016 stands disposed of.

**M.A. No. 397 of 2016**

Both the parties submit that this dispute can be settled before the Lok Adalat.

Considering the aforesaid submission of the parties, this matter is referred to the 'National Lok Adalat', scheduled to be held on **10<sup>th</sup> April, 2021**.

(Ananda Sen, J)